

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 367  
TO BE ANSWERED ON 19<sup>TH</sup> JULY, 2016

CORRUPTION IN FCI

367. SHRI NANA PATOLE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has taken note of the rampant corruption reported at every level in depots of Food Corporation of India (FCI) situated in various parts of the country, including Maharashtra;
- (b) if so, the details thereof and the corrective steps taken by the Government in this regard;
- (c) the number of corruption cases in FCI brought to the cognizance of the Government during the last three years;
- (d) the details of the erring employees against whom action has been taken by the Government in this regard; and
- (e) the details of the arrangement made by the Government to monitor the trials against the culprits at various places in the country?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)

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(a): The Government takes proactive steps to prevent corruption and where found takes effective steps against those found responsible.

(b) & (C): There are twenty three cases of corruption (bribe) detected/ reported during the last three years in various offices of FCI. The detail of such cases is enclosed at Annexure-I

Apart from punitive action in such cases, preventive measures have also been taken such as installation of CCTV Cameras in FCI Depots and introduction of Depot online system with a view to capture all operations on real time basis in place of manual record to minimize the scope for irregularities and corruption.

The detail of Departmental action taken against 28 employees in above mentioned cases is enclosed at Annexure-II.

There is no time frame fixed for disposal of such cases pending before the court of Law. However, the departmental proceedings initiated in such cases are regularly monitored.

The employees, who are proceeded against departmentally under Major Penalty are put into the list of "Officers with Doubtful Integrity". The list includes names of those officers who after or during the course of inquiry have been found to be lacking in integrity and awarded Departmental Major Penalty. Even the officers who were acquitted on Technical ground in court of law but on the basis of evidence during the trial there remained reasonable suspicious against their integrity are also put in this list. The list of officers with doubtful integrity is prepared on half yearly basis. The employees put in this list are not posted to sensitive seats.

Another list namely "Agreed list of officers" against whose honesty or integrity there are complaints, doubts or suspicion is prepared every year in consultation with CBI authorities. Apart from frequent scrutiny and inspection of their work and performance, unobtrusive watch on their contacts, style of living etc. is kept by CBI.

As far as departmental proceeding are concerned, the position is monitored on regular basis through Monthly Performance Review Meeting and Video Conferencing to ensure timely disposal of cases and avoid undue delay in departmental inquiry against the culprits.

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**Annexure-I**

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) TO (c) OF UNSTARRED QUESTION DY. NO. 367 DUE FOR ANSWER ON 19.07.2016 IN THE LOK SABHA

**List of corruption /bribery cases in FCI during last three years**

Sl. No	Region	Name of Officers/officials	Detail of cases.
1.	UP	Shri Siddarth Shekhar Gautam, M(G)	Officer was caught red handed by CBI while demanding bribe for issuance of RO in OMSS scheme.
2.	UP	Shri Kunnan, AG-I (D)	Officials was caught red handed by CBI while accepting bribe of Rs 5000 from the complainant Shri Pramod Kumar Singh, registered contractor of FCI.
3.	Haryana	Shri Saroj Kumar M(QC), Sachin Deo Jha AG-II (T), Shri Bhartu Ram, Disting Operator	CBI authorities caught three employees red handed for taking bribe. Cases are pending in Special CBI Court at Panchkula.
4.	Haryana	Shri Virender Kumar, AG-II (A/Cs.)	CBI authorities caught one employee red handed for taking bribe. Case is pending in Special CBI Court at Panchkula.
*5.	J&K	Shri Madan Gopal, EX AG. III (D)	Case is pending with CBI, Anti Corruption Branch Jammu/High Court of J&K, Jammu.
6.	Rajasthan	Shri P.D. Meena, AGII (Movt.) & Shri Ajeet Kumar Singh, AGIII(D)	Officials are involved in the red handed trap case by ACB Bikaner on 07-01-2013
7.	Rajasthan	Shri Nihal Singh Meena, Manager (D), Shri Narendra Kumar Gupta, AGI (D)	Officials are involved in the red handed trap case of ACB Baran on 15.04.2015.
8.	Delhi	Shri Yatender Pal Singh, AGII (D)	Financial dealing with empanelled hospital (Park Hospital) to Pass medical bills
9.	Delhi	Shri Harish Nagpal, Manager (D) Shri Ravinder Singh, AGIII (M)	News clipping shown on news channel News 24 on 03.06.2014 regarding alleged malpractices at FSD Shaktinagar, during unloading of trucks.
10.	Punjab	Shri Sukhdev Singh, M (D)	Trap Case by Vigilance Bureau Punjab
11.	Punjab	Shri Govind Kumar, TA-II	Trap case by CBI During June-15
12.	Punjab	Shri Navtej Singh, M (D)	Arrested by CBI during Nov-15
13.	Punjab	Shri Ishwari Prasad, M(QC)	Demand of Illegal money as bribe
14.	Punjab	Shri Devinder Kumar, AGIII(T)	Trap case by CBI
15.	Punjab	Shri Jitendra Chaudhary, AGIII(T)	Trap case by CBI
16.	Punjab	Shri R D Meena, M (D)	Trap case by CBI
17.	Punjab	Shri Suresh Chand Meena, AGI(D)	Trap case by CBI
18.	Punjab	Shri Shiv Hari Meena, M(QC)	Trap case by CBI
19.	Karnataka	Shri G.P. Meena, Manager (QC)	Acceptance of illegal gratification of Rs. 15,000/-. The case was handed over to the CBI. CBI Court has convicted the accused. The Disciplinary Authority has dismissed the said employee.
20.	Maharashtra	Shri S.S Desale M (QC)	Trap case by CBI
21.	Gujrat	Shri Y.H Patel M (CE)	Trap case by CBI
22.	Chhattisgarh	Shri M. Sirajuddin, M (QC)	Trap case by CBI
23.	M.P.	Shri M.K. Bajpai, AG.I(G) now retired	Trap case by CBI

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## ANNEXURE REFERRED TO IN REPLY TO PARTS (b) TO (c) OF UNSTARRED QUESTION DY. NO. 367 DUE FOR ANSWER ON 19.07.2016 IN THE LOK SABHA

**List of accused/guilty employees against whom the FCI has taken action in such cases**

S.No	Region	Name of the guilty employees	Action taken
1.	UP	Shri Siddarth Sekhar Gautam, M(Genl)	Case is under process for disciplinary proceeding.
2	UP	Shri Kunnan, AGI (D)	Penalty of CRS.
3.	Haryana	Shri Saroj Kumar, M(QC)	Cases are pending in Special CBI Court at Panchkula. Departmental action is also being taken against such employees.
4.	Haryana	Shri Sachin Deo Jha AG-II (T)	
5.	Haryana	Shri Bhartu Ram, Dusting Operator	
6.	Haryana	Shri Virender Kumar, AG-II (A/Cs.)	
7.	J&K	Shri Madan Gopal, EX AGIII(D)	Case is pending with CBI, Anti Corruption Branch Jammu/High Court of J&K, Jammu
8.	Rajasthan	Shri P.D. Meena, AGII(Movt.)	A penalty of reduction in time scale of pay by one stage for the period of 3 years with cumulative effect
9.	Rajasthan	Shri Ajeet Kumar Singh, AGIII(D)	A penalty of reduction in time scale of pay by one stage for the period of 3 years with cumulative effect .
10	Rajasthan	Shri Nihal Singh Meena, Manager (D) (under suspension)	Case is under process for disciplinary proceeding.
11	Rajasthan	Shri Narendra Kumar Gupta, AGI(D)	Case is under process for disciplinary proceeding.
12	Delhi	Shri Yatender Pal Singh, AGII(D)	Disciplinary action under regulation-58 was initiated against the CO and a penalty of "Reduction to a lower stage in the time scale of pay by two stages with cumulative effect" imposed.
13	Delhi	Shri Harish Nagpal, Manager(D)	Disciplinary action under regulation-60 was initiated against CO and penalty of "CENSURE" imposed.
14	Delhi	Shri Ravinder Singh, AGIII(M)	Disciplinary action under regulation-60 was initiated against the CO's and a penalty of "CENSURE" imposed.
15	Punjab	Shri Sukhdev Singh, M (D)	Case Closed
16	Punjab	Shri Govind Kumar, TAI	Chargesheet yet to be issued
17	Punjab	Shri Navtej Singh, M (D)	Chargesheet yet to be issued
18	Punjab	Shri Ishwari Prasad, M(QC)	Exonerated in Disciplinary proceeding.
19	Punjab	Shri Devinder Kumar, AGIII(T)	Chargesheet issued.
20	Punjab	Shri Jitendra Chaudhary, AGIII(T)	Charge sheet issued .
21	Punjab	Shri R D Meena, M (D)	Chargesheet issued .
22	Punjab	Shri Suresh Chand Meena, AGI(D)	Chargesheet issued.
23	Punjab	Shri Shiv Hari Meena, M(QC)	Chargesheet issued.
24	Maharashtra	Shri S.S Desale M (QC)	Compulsory retirement from the services of the Corporation and the period of suspension i.e form the date of suspension till the revocation of suspension order shall be treated as NOT SPENT ON DUTY for all purposes.
25	Gujrat	Shri Y.H Patel M (CE)	Reduction of pay to the minimum of time-scale of pay of Manager (CE) till his retirement
26	Chhattisgarh	Shri M. Sirajuddin, M (QC)	Under Process at CBI office.
27	M.P.	Shri M.K. Bajpai, AG.I(G) (now retired)	The official was placed under suspension w.e.f 20.11.2012 to 25.02.2013. Food corporation of India, RO, Bhopal initiated a major penalty proceeding under regulation 58 of FCI (Staff) Regulation 1971 by issuing charge sheet dated 04.01.2014 by General Manager (R) FCI, Bhopal
28	Karnataka	Shri G.P. Meena, Manager (QC)	Acceptance of illegal gratification of Rs 15,000/-. The case was handed over to CBI. The CBI court has convicted the accused. The Disciplinary Authority has dismissed the said employee.